

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

TENDER-cum-AUCTION NOTIFICATION

R.O.C.No.07/2025 – STORES

Date:18.07.2025.

The High Court of Andhra Pradesh intends to sell/dispose of Unserviceable/ Broken/Scrap Items – Paper shredder machines, Air coolers, Water dispensers, Revolving chairs, Iron Almirahs, Iron wheels etc., shown in the table below and invites quotations in sealed covers from the interested agencies/persons for purchase of the said items.

Sl.No.	Description of items	Quantity
1.	Paper shredder machines	10
2.	Pest killers	16
3.	Induction stoves	02
4.	Air coolers	15
5.	Water dispensers	8
6.	Wooden cushion chairs	4
7.	Steel cushion chairs	2
8.	Iron Almirahs	3
9.	Three seater Iron chairs	20
10.	Executive revolving chairs	19
11.	Optimizer rack shelves (Iron)	100
12.	Iron cabin (Big)	1
13.	Optimizer rack wheels (Iron)	lot
14.	Iron keyboard channels of workstations	lot
15.	Iron and wooden scrap of Revolving chair, Visitor chairs etc.	lot
16.	Iron, Aluminum, wood and plastic scrap	lot
17.	Writing pads scrap	lot

The intending bidders may submit their sealed quotations to the undersigned superscribing **“QUOTATION FOR TENDER-cum-AUCTION, FOR THE SALE OF VARIOUS CONDEMNED FURNITURE, ELECTRICAL, AND ELECTRONIC ITEMS ”**, during office hours i.e., on working days between 10.30 a.m. and 5.30 p.m. on or before **02.08.2024** at 2nd floor of High Court Buildings, Nelapadu, Amaravati-522237, either in person or through post. The quotations received after the said time and date will not be considered.

TERMS AND CONDITIONS OF TENDER-cum-AUCTION:

1. The intending bidders may verify the articles in the buildings of High Court of A.P., Nelapadu, Amaravati between 10.30 am and 5.30 pm by contacting the Section Officer, Stores Section over mobile (No: 7901625225) on all working days, before submitting the quotation.

2. The tenderers are required to quote the highest rate for all the items mentioned above as a lot. If rates are quoted separately, their quotations will not be considered.
3. The High Court will conduct auction of the items mentioned above among the bidders, who submitted their sealed quotations within the closing date and time.
4. Hypothetical or conditional tender will not be entertained. Tender once submitted will not be allowed to be withdrawn or altered.
5. The High Court will deal with the tenderer directly and no middlemen/agents/commission agents etc. should be asked by the tenderer to represent their cause and they will not be entertained by the Registry.
6. The High Court will fix the date, time and terms & conditions, if any, of the auction to be held after closure date of the tender and telephonically intimate the same to the agencies/persons who have submitted their sealed quotations and they shall attend on the date & time of auction.
7. The bidder, who does not appear for auction, after submission of bid, cannot object, if the prices are increased in the course of conducting of auction on the date specified. Further, he is responsible for knowing the highest bid amount (if he does not appear for auction) and separate intimation will not be given to him regarding the highest price.
8. The successful bidder has to deposit the amount immediately, after the auction.
9. If the successful bidder does not deposit the amount, his bid will be cancelled and the same will be awarded to next highest bidder.
10. The successful bidder shall within three (03) days of deposit of amount, take away the articles, at its/his/her own cost and responsibility. The Registry shall not in any manner be concerned with or responsible for these items, and will have no liability whatsoever after the delivery of the said items to the successful bidder.
11. The successful bidder shall engage his/her/its own labour for the purpose of lifting of items.
12. It shall be presumed that the bidder has fully inspected the articles before submitting the quotation. The Registry shall not be responsible and will not entertain any complaint in respect of the said items subsequently.
13. The successful bidder will have to abide by the terms and conditions as may be fixed from time to time by the High Court of Andhra Pradesh, Amaravati.
14. The Registry, in its discretion, reserves the right to accept or reject the bid, at any time, without assigning any reason therefor.

 18/7/25

REGISTRAR (MANAGEMENT)